

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER  
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

**I.T.A. No. 602/Asr/2019**  
Assessment Year: 2015-16

Sh. Sitaram Mahajan  
Pathran Wali Kothi,  
Indra Colony, Pathakot  
[PAN: AAXPM3900E]  
**(Appellant)**

Vs. Income Tax Officer,  
Ward 6 (3), Pathankot  
Punjab  
**(Respondent)**

Appellant by :None.  
Respondent by: Sh. Anupam K. Garg, (DR)

Date of Hearing: 01.03.2022  
Date of Pronouncement: 02.03.2022

**ORDER**

Per Dr. M. L. Meena, AM:

This appeal has been filed by the Assessee against the impugned order dated 12.07.2019 passed by Ld. Commissioner of Income Tax (Appeals)-2, Amritsar, in respect of the Assessment Year 2015-16.

2. At the outset, the learned counsel for the assessee, has submitted that the assessee has paid the dues under Vivad Se Vishvas Scheme and the designated authority has issued Form number 5, on 04.01.2021. Therefore, it was prayed for withdrawal of the appeal filed by the

assessee. The learned DR has fairly conceded and has no objection for the same.

3. Accordingly, the appeal filed by the assessee is dismissed as withdrawn.

*Order pronounced in the open court on 02.03.2022*

**Sd/-**  
**(Anikesh Banerjee)**  
**Judicial Member**

**Sd/-**  
**(Dr. M. L. Meena)**  
**Accountant Member**

*Doc\**  
Date: 02.03.2022

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

True Copy

By Order